

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-I SECTION)
MINUTES OF THE NORMS COMMITTEE-I
MEETING NO. NC/1/MEET/Oct/202122/7 (Offline Cases) DATED 16.11.2021

Meeting No. NC/1/MEET/Oct/202122/7(Offline Cases) of the Norms Committee (NC-I) for the licensing year 2021-2022 was held on 16.11.2021 under the **Chairmanship of Shri Akash Taneja, Additional Director General of Foreign Trade** to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl. No.	Name of the representatives & their Designation	Department
1.	Shri B. C. Nayak, Development Officer	DHI
2.	Shri Sushil Kumar Jangid, Scientist 'B'	MeitY
3.	Shri Shaish Kumar, Consultant (Tech-1)	Consultant
4.	Shri V.C. Agarwal, Consultant (Tech-3)	Consultant
5.	Shri S. K. Bhatnagar, Consultant (SKB)	Consultant
In Attendance		
1.	Shri Santosh Kumar Dubey, Dy. DGFT	DGFT

Note:

1. For information of exporters, Norms Committee-I handles all cases pertaining to fixation/ratification of norms for Export products on Engineering items falling under ITC(HS) Chapter 81 to 84, 86 to 93. Communications in respect of cases/pertaining to NC-I may be sent to email address: nc1.dgft@nic.in
2. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O. No./O.M No of the scanned copy is reflected in the minutes.
3. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RA should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
4. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied, whichever is less.

The minutes of Meeting No.NC/1/MEET/Oct/202122/7 held on 16.11.2021 were circulated on 21.12.2021 amongst the members of the Committee and finalized. Decision taken on each of the cases is enumerated as below:


 संतोष कुमार दुबे Santosh Kumar Dubey
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग / Deptt. of Commerce
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 भारत सरकार / Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Sl. No. 01

Case No. 36/21/80-ALC2/2016	M/s Navkar Fittings & Forgings Pvt. Ltd.	Status: Deferred
M. No.: NC/1/MEET/Oct/202122/7 (Offline Cases) dated 16.11.2021		
Lic. No.: 0310808954 Date: 03.11.2016	Subject: Request for fixation of ad-hoc norms	
HQ. No.: 01/80/050/00496/AM17		
RLA No.: 03/95/040/00606/AM17		

Case history: The case was rejected in Meeting No. 04/80-ALC2/2017 dated 23.05.2017 due to non-submission of reply of deficiency letter raised by DIPP vide UO No.12/13/2017-TSW/81 dated 02/03/2017. However, the applicant had furnished the reply with a request to reconsider their case for fixation of the ad-hoc norms. The applicant's representation was forwarded to **MSME** on 28.11.2018 followed by ID reminders on 17.09.2019, 10.01.2020 & 06.03.2020 for expediting the comments. On the advice of the representative of **MSME**, the case was forwarded to **DPIIT** on 04.01.2021 for examination & comments. **DPIIT** vide U. O. No. P-47011/8/2021-TSW dated 10.03.2021 had informed that the applicant's reply is incomplete. As decided in the Meeting No. 02/80 dated 16.06.2021, deficiency letter seeking following information as raised by **DPIIT** was sent to the applicant on 02.08.2021:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. Detailed calculations for the quantities of import items.

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter as raised by **DPIIT** was sent to the applicant on 02.08.2021 followed by reminders on 24.09.2021 & 10.11.2021. However, no reply has been received as yet. Hence, the Committee decided to issue **the final reminder** to the applicant.

Case is deferred.

Sl. No. 02

Case No. 2/4/80-ALC2/2015	M/s Terumo Penpol Ltd.	Status: Deferred
M. No.: NC/1/MEET/Oct/202122/7 (Offline Cases) dated 16.11.2021		
Lic. No.: 5310008377 dated 28.05.2009	Subject: Request for fixation of ad-hoc norms	
HQ. No.: 01/80/050/00073/AM16		
RLA No.: 53/21/040/00002/AM10		

Case history: In the Meeting No. 11/80 date 30.11.2018, the representative of **MSME** stated that the norms may be fixed on the basis of **DIPP** recommendation vide No. 07/9/2016-TSW dt.

08.12.2017 for License No. 5310019514 dt. 05.10.2017 as ratified in Meeting No. 16/80 dated 14.11.2017. However, the Committee observed that the description of export item in the subject application does not exactly match with the recommendation of DIPP and therefore, MSME was requested to provide comments. Based on the deliberations & as per advice of MSME, the Committee decided that **Consultant (Tech -1)** may look into the matter. Hence, the case was referred to **Consultant (Tech -1)** on 16.10.2019 for examination & comments. **Consultant (Tech-1)** informed that a similar case of the applicant had already been referred to **PLEXCONCIL** and **Department of Chemicals & Petrochemicals**. **PLEXCONCIL** vide email dated 17.12.2019 had requested for 15 days' time to reply the query. No information had been received from **Department of Chemicals & Petrochemicals**. **PLEXCONCIL** was reminded on 12.02.2020 for the expediting the matter. **PLEXCONCIL's** reply was received and forwarded to **Consultant (Tech-1)** on 11.03.2020 for examination of the case. However, **Consultant (Tech-1)** informed in the meeting that **PLEXCONCIL** reply mentions Acetic Anhydride as the export product, which does not make any sense. Also, a D.O. Letter was sent to **JS, Department of Chemicals & Petrochemicals** on 30.07.2020 to provide their comments in the matter at the earliest. Subsequently, a reminder along with copy of application was sent to **Department of Chemicals & Petrochemicals** on 09.03.2021 for examination & comments. As decided in the Meeting No. 02/80 dated 16.06.2021, a reminder was issued on 02.08.2021. Further, as decided in meeting dated 02.09.2021, the reminder was issued on 29.09.2021. However, no information has been received so far.

Decision: Therefore, the Committee decided to issue final reminder [Letter] to **Department of Chemicals & Petrochemicals** for expediting the comments.

Case is deferred.

Sl. No. 03

Case No. 26/11/80-ALC2/2016	M/s Dee Development Engineers Ltd.	Status: Deferred
M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021		
Lic. No.: 0510398701 dated 01.06.2017		
HQ. No.: 01/80/050/00299/AM17	Subject: Request for fixation of ad-hoc norms	
RLA No.: 05/23/040/00101/AM17		

Case history: The case was rejected in the Meeting No. 09/80 dated 01.08.2017 due to non-submission of reply of deficiency letter raised by DHI. The case was reconsidered in M. No. 07/80 dated 22.10.2020 and it was decided to send a deficiency letter to the applicant as per comments of DHI. In response to DL, applicant's reply dated 23.11.2020, was sent to DHI on 01.12.2020. DHI informed that the applicant's reply had Appendix 4K dated 04.06.2016 only and not contained information as sought in M. No. 07/80 dated 22.10.2020 (Held on 23.10.2020). Therefore, as decided in the Meeting No. 02/80 dated 16.06.2021, a deficiency letter was issued to the applicant on 17.08.2021 for furnishing the following information:

1. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
2. Utilization of import item at SL. No. 11 in the export product.

Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to DHI on 24.09.2021 for examination and comments. The representative of DHI informed that the case is under examination. Therefore, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 04

Case No. 21/6/80-ALC2/2016	M/s Dee Development Engineers Ltd.	Status: Deferred
M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021		
Lic. No.: 0510398216 dated 13.04.2016	Subject: Request for fixation of ad-hoc norms	
HQ. No.: 01/80/050/00180/AM17		
RLA No.: 05/23/040/00015/AM17		

Case history: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 09/80 dated 01.08.2017 due to non-submission of reply of deficiency letter raised by DIPP. However, the firm had furnished the reply with a request to re-open case and fix the ad-hoc norms. The Committee reconsidered the case in its meeting dated 20.10.2020. The Committee reconsidered the case and noted that applicant's reply against the deficiency letter raised by **DPIIT** was sent on 05.11.2020. **DPIIT** vide U. O. No. P-47011/301/2019-TSW dated 23.11.2020 had informed that the applicant's reply is incomplete. Therefore, as decided in the Meeting No. 02/80 dated 16.06.2021, a deficiency letter was issued to the applicant on 17.08.2021 for furnishing the following information:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. Quantity of export item in meters also in addition to its weight.
6. Quantities of import items at Sl. No. 1 to 4 in meters also in addition to their weights.
7. Quantities of import items at Sl. No. 5 to 9 in Nos. also in addition to their weights.

Decision: The Committee considered the case as per the agenda and noted that the applicant's reply dated 31.08.2021 was forwarded to DPIIT on 31.08.2021 for examination & comments. DPIIT vide U. O. No. P-47011/301/2019-TSW dated 20.09.2021 informed that the applicant's reply is incomplete. Therefore, the Committee decided to ask again from the applicant to furnish the following information as per the comments of DPIIT:

1. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

2. Quantity of export item in meters also to its weight.
3. Quantities of import items at Sl. No. 1 to 4 in meters also in addition to their weights.
4. Quantities of import items at Sl. No. 5 to 9 in Nos. also in addition to their weights.

Case is deferred.

Sl. No. 05

M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021	M/s TATA Sikorsky Aerospace Ltd.	Status: Deferred
HQ. No.: 01/80/162/301/AM18/ DES-1	Subject: EOU- M/s. TATA Sikorsky Aerospace Ltd., LOP No. PER: 076/EOU/VSEZ/HYD/2011 dated 25.07.2011 for fixation of wastage norms for export product "Helicopter cabin kits & parts and accessories for Aircraft" against import items 1. Stainless Steel bars/rods 2. Stainless Steel Tube/Pipes 3. Stainless Steel round bars	

Case history: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DIPP** on 10.07.2018 and to **DHI** on 03.08.2018 for their examinations/comments. Since, they had stated that the export product is not under the purview of **DIPP/ DHI**, it was forwarded to **MSME** on 18.03.2019 followed by reminders on 24.09.2019, 10.01.2020 & 12.02.2020. A deficiency letter (To provide excel sheet of calculations) was sent to the applicant as per comments of **MSME** received via email dated 22.10.2020. The applicant's reply was sent to **MSME** on 18.11.2020 to examine the case. **MSME** via email dated 16.06.2021 has asked to submit certain information. Therefore, as decided in the Meeting No. 02/80 dated 16.06.2021, a deficiency letter was issued to the applicant on 06.08.2021 for furnishing the following information:

1. To submit step-wise calculation for all products.
2. To submit **MSME-DI** wastage report/SEZ wastage report, if any.

Decision: The Committee considered the case as per the agenda and noted that the applicant's reply dated 10.08.2021 was forwarded to **MSME** for examination & comments on 11.08.2021 followed by reminders on 24.09.2021 & 10.11.2021. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 06

Case No. 27/9/80-ALC2/2017	M/s TERUMO PENPOL PRIVATE LIMITED	Status: Deferred
M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021		
Lic. No.: 5310019417 dated 15.06.2017	Subject: Request for re-fixation of ad-hoc norms	
HQ. No.: 01/80/050/00205/AM18		
RLA No.: 53/24/040/00003/AM18		

Case history: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 03/80 dated 09.05.2018 as per written comments of **DIPP** (TSW section) vide letter No.: 07/9/2016-TSW dated 08.12.2017. However, the applicant requested to re-fix the norms and to allow them for **Personal Hearing**.

The applicant appeared for PH in NC Meeting 09/80 dated 14.09.2019 and explained the reason for higher wastage claims. Based on the deliberations, the Committee decided that **Consultant (Tech 1)** would look into the matter. **Consultant (Tech-1)** pointed out that applicant is requesting to increase the wastage norms for PVC compound from 10% to 16% on the basis of **Department of Chemicals & Petrochemicals** suggestion vide letter dated 10.09.2012 for amending the SION H-67 and AA of the applicant had been ratified based on SION H-67 which allows for only 10%. **Consultant (Tech-1)** suggested that **PLEXCONCIL** may be requested to provide Production/Consumption data of other manufacturers. The case was referred to **PLEXCONCIL, Department of Chemicals & Petrochemicals** on 18.10.2019 & 05.11.2019 respectively. However, **PLEXCONCIL** vide email dated 17.12.2019 had requested for 15 days' time to reply the query. No information had been received from **Department of Chemicals & Petrochemicals**. The Committee noted that **Department of Chemicals & Petrochemicals** and **PLEXCONCIL** were reminded on 12.02.2020 for expediting the matter. **PLEXCONCIL's** reply was received and forwarded to **Consultant (Tech-1)** on 11.03.2020 for examination. However, **Consultant (Tech-1)** informed in the meeting that **PLEXCONCIL** reply mentions Acetic Anhydride as the export product, which does not make any sense. Also, a D.O. Letter was sent to **JS, Department of Chemicals & Petrochemicals** on 30.07.2020 to provide their comments in the matter at the earliest. Further, a copy of application was sent to **Department of Chemicals & Petrochemicals** on 09.03.2021 for examination & comments. Therefore, as decided in the Meeting No. 02/80 dated 16.06.2021, a reminder was issued on 02.08.2021. Further, as decided in meeting dated 02.09.2021, another reminder was issued on 29.09.2021. However, no information has been received so far.

Decision: Therefore, the Committee decided to issue a final reminder (letter) to **Department of Chemicals & Petrochemicals** for expediting the comments.

Case is deferred.

Sl. No. 07

Case No. : No.:9/12/80-ALC2/2017	M/s SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Status: Deferred
M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021		
Lic. No. /date: 0510403402 dated 14.07.2017		
HQ. No.: 01/80/050/00223/AM18	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 05/24/040/00172/AM18		

Case history: This case was approved in M. No. 3/80-ALC2/2016 dated 09.05.2018 as per recommendation of representative of **DHI, DIPP** and **MSME** present in that meeting. However, the applicant had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the recommendation of **Consultant (Tech-3)** was sent to **DPIIT** on 08.07.2020 as similar cases were examined/ recommended by them. However, **DPIIT** on 02.09.2020 requested for some additional information and the same were sent to **DPIIT** on 07.10.2020. Also, some other information received from the applicant was forwarded to **DPIIT** on 16.10.2020. As decided in the Meeting No. 02/80 dated 16.06.2021, a deficiency letter was issued to the applicant on 06.08.2021 for furnishing the following information as per comments of **DPIIT** vide U. O. No.: P-47012/289/2018-TSW dated 10.12.2020:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Starting from the specification of the export product, basic calculation as to how of raw

material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

However, the applicant's reply was forwarded to DPIIT on 12.08.2021 for examination & comments. DPIIT vide U. O. No.: P-47011/289/2018-TSW dated 31.08.2021 informed that the applicant's reply was incomplete. Therefore, the Committee decided to ask from the applicant to furnish following information:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
4. Brass Bar blank size and weight thereof supported by size & weight of component (Body B) to be manufactured- export product wise.
5. Cutting allowance and end cutting loss on brass bar.

Reply from applicant was received and sent to DPIIT.

Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to DPIIT on 11.10.2021 for examination & comments. However, no comments have been received as yet. Therefore, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 8

Sl. No.: 6		M/s L&T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Status: Deferred
Case No.: 13/16/80-ALC2/2017			
M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021			
Lic. No. /date: 0310815484 Date: 01.09.2017			
HQ. No.: 01/80/050/00276/AM18	Subject: Request for review and fixation of ad-hoc norms		
RLA No.: 03/95/040/00052/AM18			
Case history: The case was rejected in Meeting No. 06/80-ALC2/2018 dated 11.07.2018 on the ground that the parts of the import items given (Unit of Measurement) in sets and number of parts in each set and their composition is not known. The Committee found that it was very difficult to enforce accountability and rejected the case.			
However, the applicant had requested for review of the case. The firm had given			

representation dated 25.02.2019 enclosing a statement giving composition along with unit of measurement in numbers against each set of imported items. The Committee reconsidered the case and noted that the applicant's representation was sent to **DHI** for examination on 21.02.2020 followed by a reminder on 15.10.2020. Further, reply of deficiency received from the applicant was sent to **DHI** via email on 14.06.2021 to examine the case. DHI has given their comments dated 16.11.2021.

Decision: The Committee considered the case as per the agenda and noted the comments dated 16.11.2021 given by DHI. The Committee observed that DHI has recommended very high wastage for certain import items. However, name of raw material & shape are not mentioned in the description of import items neither in ANF-4A/Condition Sheet nor in the comments of DHI. Therefore, the Committee decided to get clarification on the same from the applicant & DHI for the import items at Sl. Nos. 13, 22, 48 to 53, 79 to 82, 85 to 88, 327 & 328.

Case is deferred.

Sl. No. 9

Case No.: 53/2/80-ALC2/2016	M/s ALSTOM INDIA LIMITED	Status: Deferred
M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021		
Lic. No. /date: 0310795652 Date: 30.04.2015		
HQ. No.: 01/80/050/00056/AM17/	Subject: Request for fixation of ad-hoc norms	
RLA No.: 03/94/040/00060/AM16/		

Case history: The case was rejected in M. No. 20/80-ALC2/2016 dated 03.01.2017 due to non-submission of reply of deficiency letter dated 24.10.2016 raised by DHI. The applicant vide letter dated 28.09.2019 had requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking following information was received from **DHI** and sent to the applicant via email dated 16.08.2021:

1. Copy of complete set of application.
2. Weight of each Export Product.
3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.08.2021 followed by reminder on 27.09.2021. However, no reply has been received as yet. Therefore, the Committee decided to **send the final reminder to the applicant** for furnishing the requisite information within 15 days.

Case is deferred.

Sl. No. 10

Case No.: 4/8/80-ALC2/2018	M/s CHIRAG UDYOG	Status: Rejected
M. No.: NC/1/MEET/ Nov /202122/7 (Offline Cases) dated 16.11.2021		
Lic. No. /date: 0510406909 Date: 19.06.2018		
HQ. No.: 01/80/050/00127/AM19		
RLA No.: 05/23/040/00141/AM19/	Subject: Request for re-fixation of ad-hoc norms	
Case history: The case was approved in M. No. 10/80-ALC2/2019 dated 11.09.2019 based on inputs given by the Technical Authorities present in the meeting. The applicant vide letter dated 21.10.2019 had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the applicant on 12.10.2020. The applicant's reply was sent to Consultant (Tech-3) on 06.01.2021 for examination of the case. Consultant (Tech-3) via email dated 13.06.2021 had informed that the applicant's reply dated 23.11.2020 is incomplete. Therefore, as decided in the Meeting No. 02/80 dated 16.06.2020, a deficiency letter was sent to the applicant on 06.08.2021 for furnishing the following information as per comments of Consultant (Tech-3):		
1. To provide sheet layout along with dimensions and detailed calculations of wastage.		
Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to Consultant (Tech-3) on 13.09.2021 for examination & comments. However, Consultant (Tech-3) informed via email dated 15.11.2021 that the applicant's reply is incomplete and wastage may not be enhanced due to the following reasons:		
1. Photographs of export products are only given without drawings.		
2. Sheet layouts are also photographs only and there were no dimension and detailed calculations.		
Therefore, the Committee decided to reject the case.		
Case is rejected.		

Sl. No. 11

Case No.: 23/8/80-ALC2/2018	M/s GE POWER INDIA LIMITED	Status: Deferred
M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021		
Lic. No. /date: 0310821275 Date:		

28.05.2018		
HQ. No.: 01/80/050/00146/AM19	Subject: Request for fixation of ad-hoc norms	
RLA No.: 03/94/040/00164/AM19		
Case history: The case was rejected in Meeting No. 4/80-ALC2/2019 dated 22.05.2019 due to non-submission of reply of deficiency letter dated 28.12.2018 raised by DHI. The applicant vide letter dated 27.09.2019 had furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the applicant's representation was inadvertently forwarded to MSME who advised referring the case to DHI for examination. The case was referred to DHI on 31.10.2020. As per comments of DHI and as decided in the Meeting No. 02/80 dated 16.06.2021, a deficiency letter was issued to the applicant on 06.08.2021 for furnishing the following information:		
1. Complete application with all annexure. 2. Copy of the NC decisions in chronological order. 3. All the replies of deficiencies letters in chronological order. 4. Copy of deficiency letter issued by NC.		
Decision: As no reply has been received yet from the applicant, the Committee decided to send a reminder letter to the applicant to furnish the requisite information within 15 days.		
Case is deferred.		

Sl. No. 12

Sl. No. 12

Case No.: 21/14/80-ALC2/2018	M/s MANN AND HUMMEL FILTER PVT. LTD.	Status: Deferred
M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021		
Lic. No. /date: 0710110190 Date: 29.07.2016		
HQ. No.: 01/80/050/00337/AM19	Subject: Request for re-fixation of ad- hoc norms	
RLA No.: 07/24/040/00144/AM17		
Case history: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 14/80-ALC2/2018 dated 20.02.2019 on the recommendation of representative of DHI. The applicant vide letter dated 18.12.2019 had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the applicant's representation was forward to DHI on 06.10.2020 for examination & comments. As decided in the Meeting No. 02/80 dated 16.06.2021, as per comments of DHI, a deficiency letter was issued to the applicant on 06.08.2021 for furnishing the following information:		
1. Complete application with all annexure. 2. Copy of the NC decisions in chronological order. 3. All the replies of deficiencies letters in chronological order. 4. Copy of deficiency letter issued by NC.		
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter as raised by DHI was sent to the applicant on 06.08.2021 followed by reminders on 27.09.2021 & 10.11.2021. However, no reply has been received as yet. Hence, the Committee		

decided to issue the **final reminder** to the applicant for furnishing the reply within 15 days.

Case is deferred.

Sl. No. 13

Case No.: 34/2/80-ALC2/2016	M/s TPP BOILERS PVT. LTD	Status: Deferred
M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021		
Lic. No. /date: 0310801039 Dated 15.12.2015		
HQ. No.: 01/80/050/00037/AM17	Subject: Request for fixation of ad-hoc norms	
RLA No.: 03/95/040/00696/AM16		
Case history: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 02/80 dated 26.04.2016 as per comments of DHI. The applicant vide letter dated 29.07.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the applicant's representation was forward to DHI on 07.10.2020 for examination & comments. As decided in the Meeting No. 02/80 dated 16.06.2021, as per comments of DHI, a deficiency letter was issued to the applicant on 06.08.2021 for furnishing the following information:		
1. Complete application with ANF 4B with all annexure. 2. Copy of the NC decisions in chronological order. 3. All the replies of deficiencies letters in chronological order. 4. Copy of deficiency letter issued by NC.		
Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was received and forwarded to DHI on 26.08.2021. The representative of DHI informed that the applicant's reply did not contain responses of above mentioned deficiencies. Therefore, the Committee decided to issue a final reminder to the applicant asking them to furnish the relevant & justified reply of the above mentioned deficiencies.		
Case is deferred.		

Sl. No. 14

Sl. No.: 14		
M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021	M/s GEA Process Engineering, Vadodara	Status: Deferred
HQ. No.: 01/80/162/AM09/	Subject: Request for fixation of ad-hoc norms	
Case history: The applicant has stated that they are a 100% Export Oriented Unit having letter of permission (LOP) No. KASEZ/100%EOU/II/08/09-10/11623 dated 23.11.2009 are the Member of EPC for EOUs and KSEZs. The applicant has stated that the company is an EOU unit and it is registered with Kandla Special Economic Zone (KASEZ) and there is a requirement by KASEZ that EOU unit needs to fix the norms of its export product. The applicant vide their representation dated 11.01.2020 had requested for fixation of input/output Norms for the import/export products. The Committee considered the case and noted that a copy of application was sent to MSME on 08.09.2020 for examination of the case. As per comments of MSME received via email dated 16.06.2021, a deficiency letter was sent to the applicant on 13.08.2021 for furnishing the following information: 1. A copy of complete set of application. 2. To provide MSME-DI wastage/SEZ wastage report, if any.		

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter as raised by MSME was issued to the applicant on 27.09.2021. The applicant via email dated 28.09.2021 informed that their unit is not registered under MSME Act, 2006. Therefore, they do not have any MSME-DI wastage report issued by MSME Authority and also such wastage report is not issued by KASEZ Authority. Further, it was noted that the case has already been referred to MSME. Therefore, the Committee decided to wait for the comments from MSME.

Case is deferred.

Sl. No. 15

Case No.: 12/14/80-ALC2/2018	M/s TIL LIMITED	Status: Deferred
M. No.: NC/1/MEET/ Nov /202122/7 (Offline Cases) dated 16.11.2021		
Lic. No : 0210208845 dated 11.12.2018	Subject: Request for re-fixation of ad-hoc norms	
HQ. No.: 01/80/050/00328/AM19		
RLA No.: 02/24/040/00110/AM19		

Case history: The Committee considered the case as per the agenda and noted that the case was ratified by NC in its Meeting No. 14/80 dated 20.02.2019 as per written comments of DHI vide their U.O. No.: DES-1/TILL/OTRS-1-2019-HEI dated 19.02.2019. However, the applicant vide their representation dated 27.10.2019 received on 11.11.2020 has stated that the norms ratified by NC in respect of above AA, item No. 142 was deleted on the plea that the same was not certified as part of export product as per Appendix 4E. They have mentioned that this is a typographical error on their part and Sl. No 142 i.e. Variable Disp Pump – Altered -1 No. is very much required for manufacturing of their export item i.e. Rach Stacker, and is being imported on net to net basis. Now the applicant has requested to allow import item at serial No 142 i.e. Variable Disp Pump – Altered Part No. H4194402/00 -1 No. on net to net basis. The Committee reconsidered the case in its meeting dated 16.06.2021 and decided to refer the case to DHI for examination & comments.

Decision: The Committee considered the case as per the agenda and noted that the case was referred to DHI on 11.11.2021 for examination & comments. The representative of DHI informed that the case is under examination. Therefore, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 16

Case No.: Case No:10/14/80-ALC2/2018	M/s TIL LIMITED	Status: Deferred
M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021		
Lic. No : 0210208842 dated 11.12.2018	Subject: Request for re-fixation of ad-hoc norms	
HQ. No.: 01/80/050/00326/AM19		
RLA No.: 02/24/040/00109/AM19		

Case history: The Committee considered the case as per the agenda and noted that the case was ratified by NC in its Meeting No. 14/80 dated 20.02.2019 as per written comments of DHI vide their U.O. No.: DES-1/TILL/OTRS-1-2019-HEI dated 19.02.2019. The applicant vide their representation dated 27.10.2019 received on 11.11.2020 has stated that the norms ratified by NC in respect of above AA, item No. 142 was deleted on the plea that the same is not certified as part of export product as per appendix 4E. They have mentioned that this is a typographical error on their part and Sl. No 142 i.e. Variable Disp Pump – Altered -1 No. is very much required

for manufacturing their export item i.e. Rach Stacker, and is being imported on net to net basis. Now the applicant has requested to allow import item at serial No. 142 i.e. Variable Disp Pump – Altered Part No. H4194402/00 -1 No. on net to net basis. The Committee reconsidered the case in its meeting dated 16.06.2021 and decided to refer the case to DHI for examination & comments.

Decision: The Committee considered the case as per the agenda and noted that the case was referred to DHI on 11.11.2021 for examination & comments. The representative of DHI informed that the case is under examination. Therefore, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 17

Case No.: 39/27/80-ALC2/2011	M/s Bharat Heavy Electricals Limited	Status: Rejected
M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021		
Lic. No. /date: 6110000728 Dated 27.12.2011		
HQ. No.: 01/80/050/00572/AM12/	Subject: Request for review and allowing six import items at Sl. Nos. 217, 218, 219, 229, 230 & 234.	
RLA No.: 61/24/040/00055/AM12		

Case history: The Committee considered the case as per the agenda and noted that the case was considered in various meetings of NC-1 and its decisions as under:

- i) **Meeting No. 27/80 dated 20.03.2012:** The Committee fixed the ad-hoc norms as per comments of DHI vide U.O. Note dated 20.03.2012 and decided to ratify the norms of 2 units on repeat basis as approved for AA No. 6110000536 dated 01.12.2010. For 1 Unit, import items at Sl. Nos. **217 to 233 were deleted on being their Capital Goods nature.**
- ii) **Meeting No. 14/80 dated 01.10.2013:** The Committee decided to amend earlier decision of NC dated 20.03.2012 and allowed all other items **except import items at Sl. No. 217 to 219 & 228 to 230.** (Six items were not allowed in terms of Policy Circular No. 50 dated 28.12.2011)
- iii) **Meeting No.09/15 dated 22.07.2014:** The Committee decided, after deliberation the matter with Technical Authorities present in the meeting, **to reiterate its earlier decision.**
- iv) **Meeting No. 05/16 dated 09.06.2015:** The Committee noted that the firm's representatives were called for personal hearing in the meeting dated 08.06.2015 to clarify their position on export/import items in their cases. The **firm's representatives** explained before the NC that **items are components/raw materials (BTGs) and to substantiate their claim they submitted schematic diagram.** Chairman, NC-1 clarified to them that these items (BTGs) are finished goods and not components/raw material as claimed by them and therefore, **benefits of deemed exports would not be admissible** for these items as per Circular No. 50 dated 28.12.2011.
- v) **Meeting No. 14/80 dated 19.12.2017:** The Committee decided to refer the matter to Policy Relaxation Committee (PRC) for consideration, being a policy issue.
- vi) **PRC in their Meeting 17/AM19 dated 25.09.2018:** Policy Relaxation Committee (PRC) went through the statement made by the firm in its application and decided to refer the issue to Policy Division-4 for examination and comments.
- vii) **Policy Division-4:** PC-4 referred the matter to Policy-VI Division.
- viii) **Policy-VI Division:** Policy-VI Division vide their letter dated 12.12.2019 stated that the cases of the firm were placed by NC-2 before the **PIC in its meeting held on 16.07.2019** wherein a decision has been taken. **PC-4/NC-1 may take similar action for a decision in**

this matter.

- ix) **Meeting No. 07/80 dated 22.10.2020:** The Norms Committee noted that the firm had requested for revision of ad-hoc norms for six import items at Sl. No. 217, 218, 219, 228, 229 & 230 and grant of deemed export benefits against the above six items. The Committee observed that the items in this case are different from that in the cases taken up in the PRC. Here, the items are Turbine, Generator and Tools. Further, The Committee observed that Turbine and Generator are capital Goods fitted as it is and the tools are for assembly. Hence, these items were not to be allowed and rejected the case.

Now, the applicant vide representation dated 24.02.2021 has requested to review the case and to allow six items at Sl. No. 217, 218, 219, 229, 230 & 234 as well as grant of deemed export benefits against the above six items. They have represented that out of total 235 items, norms for six components (i) **HP Bladed Rotor & HP Casing (Item No. 217)**, (ii) **IP Bladed Rotor & IP Casing (Item No. 218)**, (iii) **LP Bladed Rotor and LP Casing (Item No. 219)**, (iv) **Generator Rotor (Item No. 229)**, (v) **Generator Excluding Rotor (Item No. 230)**, (vi) **HP/ IP Inlet Segment for Casing (Item No. 234)** norms to be fixed.

x) **M. No. 02/80 dated 16.06.2021:** The Committee noted that the applicant's representation was forwarded to DHI on 01.03.2021 for examination of the case. DHI vide letter dated 16.06.2021 informed that the case was very old and required complete set of application along with representation. Therefore, the Committee decided to ask from the firm to furnish following information as per comments of DHI:

1. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
2. Complete application with ANF 4B with all enclosure.

- x) **M. No. NC/1 /MEEI I Jul2021 2212 (Offline Cases) dated 02 09 2021:** The Committee reconsidered the case in the presence of technical authority from DHI and decided to seek clear comments of DHI. Further, the advice of Policy-4 in view of the decision taken in NC meeting dated 22.10.2020 may also be obtained.

In the NC meeting held on 16.11.2021, BHEL was given PH to represent their case. DHI has also submitted their comments vide letter dated 16.11.2021.

Decision: The Committee reconsidered the case and heard the firm's representatives (Shri S. Bandyopadhyay/GM, Shri Kunwar Rajesh/ Manager, Shri Amar Kumar/ DGM, Ms. Suparna Sivakumar/ DGM, Ms. Sonia Dalal Dhankar/ Manager, Shri Kalpak Kaplash/ Dy. Manager) attended in personal hearing. The firm's representatives informed the NC that these six components are not capital goods and are only parts of Turbines and Generators which themselves are part of Power Generating Sets (Export Product). Further, they stated that the six imported components are not final or export products. DHI, in their letter dated 16.11.2021, had reiterated the comments as given earlier for these six cases vide letter dated 31.10.2017.

Further, the Committee observed the decisions of meeting Nos. 05/16 dated 09.06.2015 and No. 07/80 dated 22.10.2020 wherein it was clearly stated that these items (BTGs) are finished goods and not components/raw material as claimed by the applicant. It was also stated that Turbine and Generator are capital Goods fitted as it is and the tools are for assembly. Therefore, these items were not to be allowed for the subject AA.

The Committee also noted that the applicant has not brought out any new facts or justification in support of their request to fix the ad-hoc norms in respect of these six items at Sl. No. 217, 218, 219, 229, 230 & 234. Therefore, the Committee decided to maintain the decision of Norms Committee-1 taken in its meeting No. 07/80 dated 22.10.2020.

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 18

Sl. No.: 76		
Case No. :64/11/80-ALC2/2018	M/s IND-SPHINX PRECISION LTD	Status: Deferred
M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021		
Lic. No.: 2210015975 Date: 13.09.2018		
HQ. No.: 01/80/050/00255/AM19	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 22/24/040/00048/AM19		
Case history: The Committee considered the case as per the agenda noted that the case was approved in Meeting No.13/80-ALC2/2018 dated 22.01.2019 on repeat basis as approved for AA No. 2210015101 dated 10.10.2014 on the recommendation of the representative of DHI. However, the applicant had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that in Meeting No. 08/80dated05.11.2020, the comments of MSME were referred back for re-examination of the case on 21.12.2020 followed by a reminder on 27.09.2021. However, no comments have been received yet.		
Decision: As no comments have been received as yet from MSME, the Committee decided to wait for the comments from MSME.		
Case is deferred.		

Sl. No. 19

On 10/11/21

Case No. :17/19/80-ALC2/2014	M/s IND-SPHINX PRECISION LTD.	Status: Deferred
M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021		
Lic. No.: 2210015101 Date: 10.10.2014		
HQ. No.: 01/80/050/00451/AM15	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 22/24/040/00056/AM15		
Case history: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 22/80-ALC2/2015 dated 02.02.2016as per written comments of MSME vide ID Note No. 30 (199)/15-ME dated 30.12.2015.However, the applicant has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that in Meeting No. 08/80 dated05.11.2020, the comments of MSME were referred back for re-examination of the case on 21.12.2020 followed by a reminder on 27.09.2021. However, no comments have been received yet.		
Decision: As no comments have been received as yet from MSME, the Committee decided to wait for the comments from MSME.		
Case is deferred.		

Sl. No. 20

Case No. :12/7/80-ALC2/2016	M/s HONDA TRADING CORPORATION INDIA PVT. LTD.	Status: Deferred
M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021		
Lic. No.: 0510398531 Date: 17.05.2016		
HQ. No.: 01/80/050/00233/AM17	Subject: Request for fixation of ad-hoc norms	
RLA No.: 05/23/040/00053/AM17		
Case history: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 11/80 dated 19.08.2017 due to non-submission reply of deficiency letter dated 26.04.2017 (raised by DHI). However, the applicant requested for review and		

fixation of ad-hoc norms. The Committee reconsidered the case and **Consultant (Tech-3)** informed via email dated 14.06.2021 that the applicant's reply dated 03.03.2021 is incomplete as they have not replied to deficiency letter but referred to their earlier letters only. A deficiency letter was sent to the applicant on 06.08.2021 to furnish the following information as per advice of **Consultant (Tech-3)**:

1. To explain why the consumption per unit in past is 1.448 gram while requirement in present case is given as 0.384 gram per unit.
2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Decision: The Committee considered the case as per agenda and noted that a deficiency letter as raised by Consultant (Tech-3) was sent to the applicant on 06.08.2021 followed by a reminder on 29.09.2021. However, no reply has been received as yet. Hence, the Committee decided to send **final reminder** to the applicant to furnish the requisite information within 15 days.

Case is deferred.

Sl. No. 21

Case No.: 30/33/80-ALC2/2009	M/s BHARAT HEAVY ELECTRICALS LIMITED	Status: Deferred
M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021		
Lic. No.: 0910039076 dated 27.08.2009		
HQ. No.: 01/80/050/00496/AM10		
RLA No.: 09/24/040/00184/AM10	Subject: Request for review for fixation of ad-hoc norms	
Case history: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 48/80 dated 02.03.2010 due to non-submission reply of the deficiency later as raised by DHI. However, the applicant had requested for review and fixation of ad-hoc norms. The Committee reconsidered the case and noted that applicant's reply was sent to DHI on 29.01.2020 followed by reminder along with additional information received from applicant on 19.08.2020. However, a copy of application was again sent to DHI on 17.12.2020 and 01.04.2021. DHI vide letter dated 16.06.2021 informed that the case is very old and required complete set of application along with representation. Therefore, a letter was sent to the applicant on 06.08.2021 to furnish following information as per comments of DHI: 1. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order. 2. Complete application with ANF 4B with all enclosure. Decision: The Committee considered the case as per the agenda and noted that a deficiency letter as raised by DHI was sent to the applicant on 06.08.2021 followed by a reminder on 27.09.2021. However, no reply has been received as yet. Hence, the Committee decided to send final reminder to the applicant to furnish the requisite information within 15 days. Case is deferred.		

Sl. No. 22

Sl. No.: 22

Case No. 2/17/80-ALC2/2017	M/s VEM TECHNOLOGIES PVT. LTD.	Status: Deferred
M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021		
Lic. No.: 0910065045 Date: 15.05.2017		
HQ. No.: 01/80/050/00281/AM18	Subject: Request for review for fixation of ad-hoc norms	
RLA No.: 09/24/040/00055/AM18		
Case history: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 05/80 dated 06.06.2019 due to non-submission reply of deficiency letter dated 14.01.2019as raised by DPIIT. However, the applicant had requested for review and fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the applicant on 20.01.2020 followed by reminders on 22.09.2020, 25.11.2020 & 14.06.2021. The applicant's reply was received via email dated 16.06.2021 & the same was forwarded to Consultant (Tech-3) on 17.06.2021 for examination & comments. Consultant (Tech-3) via email dated 06.08.2021 requested for sending the physical file of the case.		
Decision: The Committee considered the cases as per the agenda and noted that the physical file of the case was sent to Consultant (Tech-3) on 01.09.2021. However, no comments have been received as yet. Therefore, the Committee decided to remind Consultant (Tech-3) for expediting the comments.		
Case is deferred.		

Sl. No. 23

Sl. No.: 23	Case No. 47/14/80-ALC2/2014	M/s ALSTOM TRANSPORT INDIA LIMITED	Status: Deferred
	M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021		
	Lic. No. /date: 0710105249 dated 20.06.2014		
	HQ. No.: 01/80/050/00368/AM15	Subject: Request to review &fixation of ad-hoc norms.	
	RLA No.: 07/24/040/00092/AM15		
Case history: The case was rejected in Meeting No. 11/80 dated 01.09.2015 due to non-submission reply of deficiency letter as raised by DHI. Thereafter, the applicant represented against the rejection and requested for a review. The case was again considered and deferred in Meeting no. 11/19 dated 06.12.2018 with following decision:			
<i>"The Committee noted that a personal hearing was already given to the applicant on 06.12.2018. In the personal hearing the applicant informed the committee that it has taken various AA's for supply of 33 rail/tramway coaches. Further, applicant stated that it has taken an additional license for supplementary material required for these very 33 rail/tramway coaches. However, it has an additional export obligation of another 33 rail/tramway coaches in this license. The Committee observed that the given submission is not tenable. The committee decided to seek a detailed report from the concerned RA regarding of all such licenses issued to the applicant, admissibility and current status."</i>			
In response to Norm Committee's e-mail dated 23.04.2019, Addl. DGFT Bangalore informed that applicant has obtained several licenses, which are pending for the wants of norms and also informed about a letter from ECA-II, DGFT, New Delhi seeking information regarding alleged corrupt practices followed by M/s Alstom Transport India.			

In this matter, the committee noted that the applicant had approach the Policy Relaxation Committee (PRC) and the matter was taken up vide Meeting No. 17/AM20 held on 27.08.2019. The PRC noted the submissions by the applicant as under:

"They have stated that initially, 7 Advance Authorizations were applied for duty free import of inputs required for the manufacture and supply of 33 Metro Train sets to Chennai Metro Rail Limited being a deemed export project. ATIL sought amendment in all 7 Advance Authorizations to include residual items that were required to manufacture the 33 Train sets but the request was rejected citing technical reasons by RA. Thereupon, ATIL was compelled to apply for additional Advance Authorization No.0710105249 dated 20.06.2014 for importing residual inputs that were missed out and not covered under earlier 7 Advance Authorizations. Acquisition of Alstom India limited who was the manufacturer of key sub-assemblies also lead to inclusion of components required for manufacture of sub-assemblies in the captioned Advance Authorization. However, while applying for the said Advance Authorization (8th AA), export obligation of 33 Metro Train sets was declared inadvertently, as the system did not allow the applicant to apply for a new license unless the export obligation was declared. In fact, there is no separate EO under the Advance Authorization No.0710105249 dated 20.06.2014 as all imported inputs were used for manufacture of 33 train sets declared under previous 7 Advance licenses. The Advance Authorization No.0710105249 dated 20.06.2014 under which parts required for manufacture of 33 Metro Trains have been imported has been issued after 22 months from the date of earliest Advance Authorization in the clubbing set. Hence, request is to treat the supplies of 33 Train sets to the Metro Project supplied against Advance Authorizations as one and to discharge the EO. "

The policy relaxation committee vide PRC Meeting No. 17/AM20 dated 27.08.2019 gave the following decision in the matter:

"Decision: *The Committee heard the submission made by the applicant and discussed the matter at length and decided to relax the conditions as laid down in Para 4.38 (vi), (vii) and (xii) of HBP 2015-20 as amended vide Public Notice No.70/2015-20 dated 30.01.2019 for clubbing of eight Advance Authorizations No.(i)0710090351 dated 21.08.2012, (ii)0710090531 dated 31.08.2012, (iii)0710095554 dated 23.05.2013, (iv)0710096369 dated 02.07.2013, (v)0710096370 dated 02.07.2013, (vi)0710099232 dated 28.10.2013 and (vii)0710101246 dated 10.01.2014 and (viii) 0710105249 dated 20.06.2014. It is subject to verification that amendments request of the applicant made in the AAs was rejected by the RA, as claimed by the applicant and all inputs imported in the 8 AAs are fully accounted for in the supplies. The other terms and conditions for clubbing shall remain same as per policy/HBP provisions. The applicant shall approach RA within 30 days from the date of uploading of the minutes of meeting."*

This Committee observed that the PRC has clubbed all the eight authorizations for imports and export purposes. Export obligation of AA No. 0710105249 dt. 20.06.2014 would remain as it is even after clubbing. Hence, the Committee in its Meeting No. 10/80 dated 11.09.2019, asked the applicant to furnish following information:

1. To provide detailed statement to account for the inputs in the export products against this license.
2. Relevant technical drawings and wastage details may be provided in relevant formats for examination by the technical authorities for the purpose of fixation of norms.

And also sought clarification from the PRC cell on 05.11.2019 regarding the export obligation of

the eighth authorization if it would run concurrently with the export obligation of the first seven authorizations.

PRC in its meeting no. 23/AM20 dt. 03.12.2019, decided as follows:

"The committee reviewed the case and observed that request of the applicant and minutes recorded in the earlier PRC decision were very clear. It reiterated that in view of the submission made by the applicant, all the above 8 advance authorizations need to be clubbed for imports and exports purposes wherein export obligation of the 8th advance authorization no. 0710105249 dt. 20.06.2014 be treated as NIL as its EO is subsumed in the export obligation of the other 7 advance authorizations taken together. The applicant shall approach RA within 30 days from the date of uploading of the minutes of meeting for clubbing."

The Committee noted in its Meeting No. 18/80 dated 02.01.2020 that the applicant's reply dated 06.11.2019 was forwarded to DHI on 02.12.2019 by NC-1 for examination of the case and DHI raised following deficiency:

1. Specific use of items imported under the eighth authorization vis-a-vis those imported under other seven authorizations.

The Committee noted in meeting dated 16.06.2021 that the reply of deficiency letter was sent to DHI on 24.02.2020 and some additional information received from the applicant was also sent to DHI on 19.08.2020 & 21.09.2020 followed by a reminder on 15.12.2020. However, DHI requested vide letter dated 16.06.2021 to send reply of further deficiency. Therefore, the Committee decided to call the applicant for personal hearing and also requested to furnish the following information as per comments of DHI:

1. Background note of the case along with specific export list vis-a-vis import list.

The applicant's reply was forwarded to DHI on 16.08.2021 for examination & comments. The case was further considered in the meeting dated 02.09.2021 and the Committee heard the applicant's representative during personal hearing. The applicant's representative explained the case in detail in the meeting and the representative of DHI had asked to submit certain information. Therefore, the Committee decided to request DHI for expediting the comments. The comments from DHI were received vide letter dated 16.11.2021.

Decision: The Committee reconsidered the case and noted the comments given by DHI vide letter dated 16.11.2021 wherein it is stated that the applicant had taken 7 Advance Authorizations for manufacture & supply of 33 metro coaches. The applicant, during personal hearing, had clarified that the subject AA contains the residual items which could not be imported as amendment of earlier seven AAs were not allowed. Hence, DHI recommended the norms for manufacturing of 33 numbers of metro coaches.

However, the Committee noted that in response to Norm Committee's email dated 23.04.2019, Addl. DGFT Bangalore had informed that applicant had obtained several licenses and mentioned that a letter from ECA-II, DGFT, New Delhi was received seeking information regarding alleged corrupt practices followed by M/s Alstom Transport India Ltd. Further, it was also noted that an ID Note No. 01/80/50/00368/AM15/DES-1/1310 dated 25.07.2019 was sent to ECA-II for seeking their comments in this matter which are still awaited. Therefore, the Committee desired to know the outcome of verification on the above referred allegations from ECA-II and RA Bangalore before fixation of ad-hoc norms.

Case is deferred.

Sl. No. 24

Sl. No. 24

Case No. 1/25/80-ALC2/2015	M/s UNITED DRILLING TOOLS LTD	Status: Deferred
M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021		
Lic. No.: 0510397442 Date: 29.01.2016		
HQ. No.: 01/80/050/00441/AM16/	Subject: Request for review and fixation of ad-hoc norms	
RLA No.: 05/24/040/00493/AM16/		
Case history: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 05/80 dated 07.06.2016 due to non-submission reply of deficiency letter dated 29.03.2016 as raised by DHI. However, the applicant had requested for review and fixation of ad-hoc norms. The Committee reconsidered the case and Consultant (Tech-3) informed that the applicant's reply dated 29.05.2020 & 06.07.2020 are deficient due to following reasons: 1. Process flow chart does not show use of import items at SL. No. 2 & 3. 2. Quantity of forging is proposed to be imported in fraction of numbers. 3. Weight of export product & import items in annexure A & B are not clear. 4. Quantity of export product given in annexure B is not matching with quantity in AA. The reply of above-mentioned deficiency was received from the applicant and sent to Consultant (Tech-3) on 28.01.2021 for examination of case. Consultant (Tech-3) via email dated 14.06.2021 has requested to send physical file of the case. Decision: The Committee considered the cases as per the agenda and noted that the physical file of the case was sent to Consultant (Tech-3) for comments. However, no comments have been received as yet. Therefore, the Committee decided to remind Consultant (Tech-3) for expediting the comments. Case is deferred.		

Sl. No. 25

Case No. 19/23/80-ALC2/2016	M/s AZAD ENGINEERING PRIVATE LIMITED	Status: Deferred
M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021		
Lic. No.: 0910064137 Date: 14.09.2016		
HQ. No.: 01/80/050/00522/AM17/		
RLA No.: 09/24/040/00295/AM17/	Subject: Request for review of ad-hoc norms fixed in meeting dated 25.04.2017	
Case history: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 02/80-ALC2/2017 dated 25.04.2017 on repeat basis as approved for AA No. 0910064137 dated 14.09.2016 on the recommendation of the representative of DHI. However, the applicant had requested for re-fixation of ad-hoc norms. The Committee had reconsidered the case in its meeting No. 02/80 dated 16.06.2021 and decided to ask from the firm the following information as per comments of DHI: 1. Calculation of the requirement of raw material supported by Dimensional Engineering Drawing with dimensions clearly highlighted.		
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter as raised by DHI was sent to the applicant on 27.09.2021 followed by a reminder on 11.11.2021. However, no reply has been received as yet. Hence, the Committee decided to issue a reminder in letter form to the applicant. Case is deferred.		

Sl. No. 26

Case No. 37/19/80-ALC2/2014	M/s KAMAR INFRASTRUCTURE PVT LTD.	Status: Deferred
M. No.: NC/1/MEET/ Nov /202122/7 (Offline Cases) dated 16.11.2021		
Licence No.: 0310788243 Date: 21.08.2014		
HQ File No: 01/80/050/00471/AM15/	Subject: Request for review and fixation of ad-hoc norms	
RLA File No: 03/94/040/00449/AM15/		
Case history: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/80 dated 20.06.2017 due to non-submission reply of deficiency letter. However, the applicant had requested for review and fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 29.10.2020.		
The applicant's reply was sent to DHI on 25.02.2021 for examination of the case. DHI vide letter dated 16.06.2021 informed that the applicant's reply is deficient and it contains only copy of Advance Authorization. Therefore, a deficiency letter was sent to the applicant on 06.08.2021 to furnish the following information as per comments of DHI:		
1. To furnish information as per Sl. No. 11 of SDF supported by Engineering Drawing with relevant dimensions highlighted.		
SI. No. 11 of SDF: Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.		
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter as raised by DHI was sent to the applicant on 06.08.2021 followed by reminders on 27.09.2021 & 11.11.2021. However, no reply has been received as yet. Hence, the Committee decided to issue a final reminder to the applicant.		
Case is deferred.		

Sl. No. 27

Case No. 3/10/80-ALC2/2017	M/s HINDUSTAN RUBBER INDUSTRIES	Status: Deferred
M. No.: NC/1/MEET/ Nov /202122/7 (Offline Cases) dated 16.11.2021		
Lic. No. 0510402563 Date: 16.05.2017		
HQ. No.: 01/80/050/00213/AM18	Subject: Request for review and fixation of ad-hoc norms	
RLA No.: 05/23/040/00043/AM18		
Case history: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 15/80-ALC2/2018 dated 06.03.2019 due to non-submission of reply of deficiency letter dated 08.10.2018. However, the applicant had requested for review and fixation of ad-hoc norms. The Committee reconsidered the case and noted that the applicant's reply was sent to DPIIT for examination of the case on 21.09.2020 followed by reminders on 25.11.2020 and on 13.08.2021. However, no comments have been received yet.		
Decision: The Committee considered the case as per the agenda and noted the comments given by DPIIT vide U. O. No. P-47011/48/2021-TSW dated 20.09.2021 wherein it is stated that the case is very old and have no previous record of the case. Therefore, as per comments of		

DPIIT, the Committee decided to ask from the firm to furnish following information:

1. A copy of complete set of application.
2. A copy of deficiency letter issued to the applicant.
3. A copy of representation along with the all relevant information/documents.

Case is deferred.

Sl. No. 28

Case No. 8/23/80-ALC2/2015	M/s HINDUSTAN RUBBER INDUSTRIES	Status: Deferred
M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021		
Lic. No. 0510395884 Date: 12.10.2015	Subject: Request for review and fixation of ad-hoc norms	
HQ. No.: 01/80/050/00421/AM16		
RLA No.: 05/23/040/00292/AM16		

Case history: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/80-ALC2/2016 dated 21.06.2016 due to non-submission of reply of deficiency letter dated 19.04.2016 as raised by DIPP (Chemical) vide ID No.7/77/2016-TSW dated 26.02.2016. However, the applicant had requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that following information had been asked from the applicant on 25.11.2020 as per comments of DPIIT vide U. O. No.: P-47011/39/2019-TSW dated 12.10.2020:

1. To indicate weight of each type of rubber rollers to be exported, giving its composition i.e. net weight of rubber parts, Metal/Aluminium shell, handle etc.
2. Complete calculation for requirement of inputs (Both imported and indigenous) indicating wastage claimed for each raw material.
In this case, there are two export items as under:
 - i. Rubber rollers for automatic rice mill machinery 10"—8000 Number.
 - ii. Rubber rollers for automatic rice mill machinery 14"—500 Number.
3. To provide above details for both the export items.
4. To provide relevant drawing of both the export items.

The applicant's reply was sent to DPIIT on 28.12.2020 for examination of the case. DPIIT vide U. O. No.: P-47011/39/2019-TSW dated 28.01.2021 informed that the copy of application of the subject AA is not available with DPIIT to examine the case.

Decision: The Committee considered the cases as per the agenda and noted that a letter was sent to the applicant for submitting the copy of application on 06.08.2021 followed by a reminder on 11.11.2021. However, no comments have been received as yet. Hence, the Committee decided to issue **the final reminder** to the applicant.

Case is deferred.

Sl. No. 29

Case No. 14/12/80-ALC2/2017	M/s GOLD MOHUR PROFILES LIMITED	Status: Deferred
M. No.: NC/1/MEET/Nov/202122/7 (Offline Cases) dated 16.11.2021		
Lic. No. 0510403501 Date: 25.07.2017	Subject: Request for review and fixation of ad-hoc norms	
HQ. No.: 01/80/050/00228/AM18		
RLA No.: 05/23/040/00156/AM18		

Case history: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 15/80-ALC2/2018 dated 06.03.2019 due to non-submission of reply of deficiency letter dated 12.10.2018 as raised by **DIPP (Chemical)**. However, the applicant had requested for review and fixation of ad-hoc norms.

Decision: The Committee reconsidered the case and noted that a deficiency letter as raised by DPIIT was sent to the applicant on 29.10.2020 followed by reminders on 06.08.2021, 27.09.2021 & 11.11.2021. However, no reply has been received yet. The Committee considered the case as per the agenda and decided to issue **the final reminder** to the applicant.

Case is deferred.

Sl. No. 30

Case No. 19/19/80-ALC2/2016	M/s L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Status: Deferred
M. No.: NC/1/MEET/Nov/202122/7 (Offline Cases) dated 16.11.2021		
Lic. No. 0310807493 Date: 31.08.2016	Subject: Request for re-fixation of ad-hoc norms	
HQ. No.: 01/80/050/00414/AM17		
RLA No.: 03/95/040/00292/AM17		

Case history: The Committee considered the case as per the agenda and noted that the case was approved in M. No. **15/80-ALC2/2018** dated 06.03.2019 as per the written comments of DHI vide their U.O. No. 3/96/2016/TSW(B) dated 24.12.2018. However, the applicant had requested for review of already fixed ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking following information as raised by DHI was sent to the applicant on 24.02.2020 followed by reminders on 06.11.2020 & 06.08.2021:

1. The final list of import items after all amendments. (there appears to be at least four amendments)
2. To submit calculation correlating the same with Dimensional Engineering Drawing with relevant dimensions highlighted.

Decision: The Committee considered the case as per the agenda and noted the applicant's reply was sent to DHI on 13.08.2021 & 11.11.2021 for examination of the case. However, no comments have been received as yet. Hence, the committee decided to wait for the comments.

Case is deferred.

Sl. No. 31

Case No.: 67/5/80-ALC2/2018	M/s BHARAT HEAVY ELECTRICALS LIMITED	Status: Deferred
M. No.: NC/1/MEET/ Nov /202122/7 (Offline Cases) dated 16.11.2021		
Lic. No. 0410164150 Date: 02.04.2018	Subject: Request for re-fixation of ad-hoc norms	
HQ. No.: 01/80/050/00116/AM19/		
RLA No.: 04/24/040/00267/AM18/		

Case history: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 3/80-ALC2/2019 dated 08.05.2019 as per written comments of DHI vide email dated 06.05.2019. However, the applicant had requested for review of the ad-hoc norms.

The representation of the applicant was forwarded to DHI for examination of the case on 25.02.2020 followed by a reminder on 29.10.2020. As per comments of DHI, a deficiency letter was sent to the applicant on 13.08.2021 for furnishing the following information:

1. Complete application with ANF 4A and all enclosures.
2. Background note of the request giving details of the deficiency letter issued & the corresponding reply in the chronological order.

Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to DHI on 26.10.2021 for examination & comments. The representative of DHI informed vide letter dated 16.11.2021 that the applicant's reply is incomplete and the applicant did not furnish the point-wise reply as asked in deficiency letter dated 13.08.2021. Therefore, the Committee decided to ask again from the applicant for furnishing the requisite information within 15 days:

1. Complete application with ANF 4A and all enclosures.
2. Background note of the request giving details of the deficiency letter issued & the corresponding reply in the chronological order.

Case is deferred.

Sl. No. 32

Sl. No. 32

Case No.: 79/11/80-ALC2/2018	M/s HONDA TRADING CORPORATION INDIA PVT. LTD.	Status: Deferred
M. No.: NC/1/MEET/Nov/202122/7 (Offline Cases) dated 16.11.2021		
Lic. No. 0510405508 Date: 02.02.2018		
HQ. No.: 01/80/050/00270/AM19	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 05/23/040/00418/AM18		
Case history: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 13/80 dated 22.01.2019 as per written comments of DHI vide U. No. NO. DES-I/HTCI/AUP-I-2018-HEI dated 20.12.2018. However, the applicant had requested for reviewing the ad-hoc norms. The Committee reconsidered the case and noted that following information had been asked from the applicant as per comments of Consultant (Tech-3) :		
1. Specification and catalogue of export product. 2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 3. Copy of Advance Authorization. 4. Copy of export order.		
As per comments of Consultant (Tech-3), a deficiency letter was sent to the applicant for furnishing the above information on 06.08.2021 followed by reminders on 29.09.2021 & 11.11.2021. However, no reply has been received as yet.		
Decision: The Committee considered the case as per the agenda and decided to issue a final reminder letter to the applicant.		
Case is deferred		

Sl. No. 33

Sl. No.: 66

Case No.: 4/8/80-ALC2/2019	M/s THE INDIAN CARD CLOTHING CO LTD	Status: Deferred
M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021		
Lic. No.0310830216 Date: 11.07.2019		
HQ. No.: 01/80/050/00116/AM20/DES-1	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 03/95/040/00302/AM20/		
Case history: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 14/80-ALC2/2019 dated 06.11.2019 as per written comments of Consultant (Tech-3) . However, the applicant had requested for reviewing the ad-hoc norms. The Committee re-considered the case and noted that earlier Consultant (Tech-3) informed that the applicant has claimed nil wastage on export item at Sl. No. 3 and 34 % to 50% on rest of items. Process flow chart given is the same for all export product & products are also similar. In view of this nil wastage was recommended on export product 3 and 2% on rest of items considering the nature of the process. The Committee reconsidered the case and noted that following information had been asked from the applicant as per comments of Consultant (Tech-3) :		
1. To provide information on stage-wise wastage for each export product (which has been claimed for higher wastage).		
As per comments of Consultant (Tech-3), a deficiency letter was sent to the applicant for furnishing the above information on 10.08.2021 followed by reminders on 29.09.2021 & 11.11.2021. However, no reply has been received as yet.		
Decision: The Committee considered the case as per the agenda and decided to issue a final reminder letter to the applicant.		
Case is deferred.		

Sl. No. 34

Sl. No.: 04

Case No.: 12/16/80-ALC2/2017	M/s LARSEN& TOUBRO LIMITED	Status: Deferred
M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021		
Lic. No :0310815008 dated 03.08.2017		
HQ. No.: 01/80/050/00275/AM18/	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 03/95/040/00235/AM18		
Case history: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 03/80 dated 08.05.2019 on the recommendation of the representative of DHI . However, the applicant vide email dated 14.10.2020 had requested for revision of the ratified ad-hoc norms.		
The applicant's representation was sent to DHI on 15.12.2020 for examination of the case. DHI vide letter dated 16.06.2021 informed that the case is very old and required complete set of application along with representation. Therefore, a deficiency letter was sent to the applicant on 13.08.2021 to furnish following information as per comments of DHI :		
1. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order. 2. Complete application with ANF 4B with all enclosure.		

Decision: The Committee considered the case as per the agenda and noted the applicant's reply was sent to DHI on 11.11.2021 for examination of the case. However, no comments have been received as yet. Hence, the committee decided to wait for the comments.

Case is deferred.

Sl. No. 35

Case No.: 21/6/80-ALC2/2019	M/s ISGEC HITACHI ZOSEN LIMITED	Status: Approved
M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021		
Lic. No :0510410946 dated 14.06.2019	Subject: Request for fixation of ad-hoc norms	
HQ. No.: 01/80/050/00092/AM20		
RLA No.: 05/23/040/00111/AM20		

Case history: The Committee considered the case as per the agenda and noted that the case was rejected by NC in its Meeting No. 06/80 dated 08.05.2019 due to non-submission of deficiency as raised by DPIIT. However, the applicant vide representation dated 27.11.2020 received on 01.12.2020 had furnished the reply of deficiency and requested for review and fixation of the ad-hoc norms. The Committee reconsidered the case and noted that a copy of application was sent to DPIIT on 10.08.2021 & 13.08.2021 for examination & comments.

Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47011/98/2019-TSW dated 06.09.2021. (Copy enclosed)

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 36

Case No.: 6/5/80-ALC2/2016	M/s ALPINE COILS LLP.	Status: Deferred
M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021		
Lic. No :0410161893 dated 10.05.2016	Subject: Request for fixation of ad-hoc norms	
HQ. No.: 01/80/050/00155/AM17		
RLA No.: 04/24/040/00022/AM17		

Case history: The Committee considered the case as per the agenda and noted that the case was rejected by NC in its Meeting No. 14/80 dated 11.10.2016 due to non-submission of reply to the deficiency (raised by DIPP). However, the applicant vide representation dated 11.11.2020 furnished the reply of deficiency and requested to fix the ad-hoc norms. The Committee reconsidered the case and noted that a copy of application was sent to DPIIT on 10.08.2021 for examination & comments.

Decision: The Committee considered the case as per the agenda and decided to ask from the applicant to furnish the following information as per comments of DPIIT vide U.O. No.: P-47011/44/2021-TSW dated 15.09.2021:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along

with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. Quantities of export items in Nos. also in addition to their weights.

Case is deferred.

Sl. No. 37

Case No.: 65/3/80-ALC2/2015	M/s PROMAC ENGINEERING INDUSTRIES LIMITED	Status: Deferred
M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021		
Lic. No :0710107942 dated 26.03.2015		
HQ. No.: 01/80/050/00065/AM16		
RLA No.: 07/24/040/00473/AM15	Subject: Request for fixation of ad-hoc norms	
Case history: The Committee considered the case as per the agenda and noted that the case was rejected in its Meeting No. 17/80-ALC2/2018 held on 15.11.2019 on the ground that the import and export items are same and there is no manufacturing activity. However, the applicant vide email dated 10.10.2020 has represented against rejection of their case for fixation of norms. The applicant has furnished technical details along with details of wastage claimed, process flow charts and drawings of all the parts mentioned in the advance authorization. The applicant's representation was forwarded to DHI on 14.06.2021 for examination of the case. DHI vide letter dated 16.06.2021 informed that the case is very old and required complete set of application along with representation. Therefore, a deficiency letter was sent to the applicant on 11.08.2021 to furnish following information as per comments of DHI: 1. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order. 2. Complete application with ANF 4B with all enclosure. Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to DHI on 10.11.2021 for examination & comments. The representative of DHI informed that the case is under examination. Therefore, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 38

Case No.: 63/5/80-ALC2/2018	M/s VICTORA AUTO PVT. LTD.	Status: Deferred
M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021		
Lic. No :0510406550 dated 22.05.2018		
HQ. No.: 01/80/050/00112/AM19		
RLA No.: 05/24/040/00096/AM19	Subject: Request for fixation of ad-hoc norms	

Case history: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 02/80-ALC2/2019 held on 24.04.2019 due to non-submission of the documents/information raised by MSME. However, the applicant vide email dated 25.08.2020 has represented against rejection of their case for fixation of norms. The applicant has furnished technical details along with details of wastage claimed, process flow charts and drawings of all the parts mentioned in the Advance Authorization.

Decision: The Committee reconsidered the case and noted that the applicant's representation was forwarded to **MSME** for examination of the case on 15.03.2021 followed by a reminder on 27.09.2021. However, no comments have been received yet. Therefore, the Committee decided to remind again MSME for expediting the comments.

Case is deferred.

Sl. No. 39

Sl. No. 39

Case No.:3/8/80-ALC2/2018	M/s VICTORA AUTO PVT. LTD.	Status: Deferred
M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021		
Lic. No :0510407035 dated 02.07.2018	Subject: Request for fixation of ad-hoc norms	
HQ. No.: 01/80/050/00126/AM19		
RLA No.: 05/24/040/00172/AM19		
Case history: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 02/80-ALC2/2019held on 24.04.2019 due to non-submission of the documents/information raised by MSME. However, the applicant vide email dated 28.09.2020 has represented against rejection of their case for fixation of norms. The applicant has furnished technical details along with details of wastage claimed, process flow charts and drawings of all the parts mentioned in the Advance Authorization.		
Decision: The Committee reconsidered the case and noted that the applicant's representation was forwarded to MSME for examination of the case on 15.03.2021 followed by a reminder on 27.09.2021. However, no comments have been received as yet. Therefore, the Committee decided to remind again MSME for expediting the comments.		
Case is deferred.		

Sl. No. 40

Sl. No. 40		
Case No.:64/5/80-ALC2/2018	M/s VICTORA AUTO PVT. LTD.	Status: Deferred
M. No.: NC/1/MEET/ Nov//202122/7 (Offline Cases) dated 16.11.2021		
Lic. No:0510406462 dated 15.05.2018		
HQ. No.: 01/80/050/00113/AM19	Subject: Request for fixation of ad-hoc norms	
RLA No.: 05/24/040/00080/AM19		
Case history: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 02/80-ALC2/2019 held on 24.04.2019 due to non-submission of the documents/information raised by MSME. However, the applicant vide email dated 09.09.2020 has represented against rejection of their case for fixation of norms. The applicant has furnished technical details along with details of wastage claimed, process flow charts and drawings of all the parts mentioned in the advance authorization.		
Decision: The Committee reconsidered the case and noted that the applicant's representation		

was forwarded to **MSME** for examination of the case on 14.06.2021 followed by a reminder on 27.09.2021. However, no comments have been received yet. Therefore, the Committee decided to remind again MSME for expediting the comments.

Case is deferred.

Sl. No. 41

Case No.: 60/5/80-ALC2/2018	M/s VICTORA AUTO PVT. LTD.	Status: Deferred
M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021		
Lic. No :0510406587 dated 24.05.2018		
HQ. No.: 01/80/050/00109/AM19	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 05/24/040/00111/AM19		
Case history: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 02/80-ALC2/2019 held on 24.04.2019 due to non-submission of the documents/information raised by MSME. However, the applicant vide email dated 02.10.2020 has represented against rejection of their case for fixation of norms. The applicant has furnished technical details along with details of wastage claimed, process flow charts and drawings of all the parts mentioned in the advance authorization.		
Decision: The Committee reconsidered the case and noted that the applicant's representation was forwarded to MSME for examination of the case on 14.06.2021 followed by a reminder on 27.09.2021. However, no comments have been received yet. Therefore, the Committee decided to remind again MSME for expediting the comments.		
Case is deferred.		

Sl. No. 42

M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021	M/s Bharat Heavy Electricals Limited	Status: Deferred
Lic. No :0910046638 dated 04.05.2011		
RLA No.: 09/24/040/00046/AM12	Subject: Request for re-fixation of ad-hoc norms	
Case history: The Committee considered the case as per the agenda and noted that the subject AA has not been considered in any of the NC meeting for fixation of ad-hoc norms yet. Further, the Committee noted that the applicant's representation was forwarded to DHI to examine the case on 15.05.2021 followed by a reminder on 13.08.2021. DHI vide their mail dated 01.07.2021 has conveyed that the case is very old and the following documents are required to examine the case: 1. Background note on the case giving the NC decision/ Deficiency letter along with the corresponding reply in a chronological order. 2. Complete application with ANF 4B with all enclosures like appendix 4E, Appendix4 K & Appendix 4H. Decision: The Committee considered the case as per the agenda and noted that the applicant's reply was sent to DHI on 29.09.2021 for examination & comments. The representative of DHI informed vide letter dated 16.11.2021 that the applicant's reply is incomplete and they did not furnish the point-wise reply as per deficiency letter. Therefore, the Committee decided to ask again from the applicant for furnishing the requisite information		

within 15 days:

1. Background note on the case giving the NC decision/ Deficiency letter along with the corresponding reply in a chronological order.
2. Complete application with ANF 4B with all enclosures like appendix 4E, Appendix4 K & Appendix 4H.

Case is deferred.

Sl. No. 43

Sl. No. 43

M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021	M/s Bombardier Transportation India Private Ltd	Status: Deferred
Lic. No : 3410043169 dated 09.05.2017		
HQ. F. No.: 01/80/162/006/AM22	Subject: Request for fixation of ad-hoc norms	
RLA No.: 34/21/040/00049/AM18		
Case History: The Committee considered the case as per the agenda and noted that the subject AA has not been considered in any of the NC meeting for fixation of ad-hoc norms as yet. The applicant vide their email/letter dated 22.07.2021 stated that they have obtained advance authorization for importing various components and raw material on a customs duty free basis for manufacturing metro rail coaches. The firm has mentioned that they have making efforts for filing the aid online application initially the portal was not allowing to file the application itself as the licence was tagged under the SION norms category. The import items which they required norms fixation includes approximately 5000 line items. While attempting to upload each of the items they have been facing issue of auto logout from the portal with data already posted not being saved. Now, they have requested to accept their application for norms fixation in the physical form. The Committee reconsidered the case as per the agenda and noted that the firm's representation was forward to DHI on 19.08.2021 for examination of the case. The representative of DHI asked for background of the case. Therefore, the Committee decided to seek detailed background note along with ccomplete application with all enclosures like appendix 4E, Appendix4 K & Appendix 4H. Decision: The Committee considered the case as per the agenda and noted that a deficiency letter as raised by DHI was sent to the applicant on 29.09.2021 followed by a reminder on 11.11.2021. However, no reply has been received as yet. Hence, the Committee decided to send a reminder letter to the applicant for furnishing the reply. Case is deferred.		

Sl. No. 44

Sl. No.: 1

M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021	M/S Electronic Instrumentation	Status: Approved			
Lic. No : 3310030436 Dated 03.06.2015					
HQ. No.: 01/80/050/00016/AM19/DES-I	Subject: Request for fixation of ad-hoc norms				
RLA No.: 33/24/040/00012/AM19					
Case History: This case was rejected by the NC in its M. No. 13/80-ALC2/2018 dated 22.01.2019 due to non-submission of deficiency raised by representative of DIPP (Chemical). The firm vide their representation dated 18.02.2021 received on 05.04.2021 furnished the reply of deficiency as raised by DPIIT and requested to re-consider their case for fixation of norms.					
The Committee reconsidered the case and noted that the applicant's representation was forwarded to Consultant (Tech-1) on 01.09.2021 for examination of the case					
Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc as per comments of Consultant (Tech-1) as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
90230090	Instruments, Appartus And Models (Made Out of Tpx (Polymethyl Pentene Resin))	3150.00 Kgs	39029090	TPX (Polymethyl Pentene Resin) Grade MX004XB	1.05Kgs/Kg content in the export product

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 45

Sl. No.: 46		
M. No.: NC/1/MEET/ Nov /202122/7 (Offline Cases) dated 16.11.2021	M/S Birla Furukawa Fibre Optics Pvt. Ltd.	Status: Approved
Lic. No.: 1710006162 dt. 11.08.2015		
HQ. No.: F.No. 01/80/050/00347 /AM16/DES.I	Subject: Request for fixation of ad-hoc norms	
RLA No.: 17/24/040/00033/AM16		
Case History: This case was approved by NC in its meeting No. 14/80 held on 11.10.2016 as per written comments furnished by DEIT vide their U.O. No. 17 (51)/2015-IPHW dated 04.10.2016. The firm vide email dated 24.08.2021 had requested for correction in the import item serial No. 1 as Preform of Silica instead of Single Mode Optical Fiber. They had stated that they obtained Advance Authorization for export product "Single Mode Optical Fiber for Manufacture of Telecommunication Grade Optical FiberCable" with three import items. They had stated that as per Advance Authorization they had applied import item at Sl. No. 1 is mentioned as "Preform of Silica" whereas norms fixed by NC import item as "Single Mode Optical Fibre". Now, they had requested to correct the import item as applied by them. The Committee reconsidered the case and decided to forward the firm's representation to MeitY on 29.09.2021 for the examination & comments.		

Decision: The Committee considered the case as per the agenda and decided to amend the description of import item at Sl. No. 1 as per comments of MeitY received via email dated 01.10.2021 as under:

1. The description of import item at Sl. No. 1 may be read as **“Preform of Silica for Manufacture of Telecommunication Grade Optical Fibre”**.

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 46

M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021	M/S Birla Furukawa Fibre Optics Pvt. Ltd.	Status: Approved
Lic. No.: 1710006132 dt. 22.06.2015		
HQ. No.: F.No.01/80/050/00350/AM16/DES.I	Subject: Request for fixation of ad-hoc norms	
RLA No.: 17/24/040/00032/AM16		

Case History: This case was approved by NC in its meeting No. 14/80 held on 11.10.2016 as per written comments furnished by DEIT vide their U.O. No. 17(52)/2015-IPHW dated 04.10.2016.

The firm vide email dated 24.08.2021 had requested for correction in the import item serial No. 1 as Preform of Silica instead of Single Mode Optical Fiber. They have stated that they obtained advance authorization for export product “Single Mode Optical Fibre for Manufacture of Telecommunication Grade Optical Fibre Cable” with three import items. They had stated that as per advance authorization they had applied import item at serial No. 1 is mentioned as “Preform of Silica” whereas norms fixed by NC import item as “Single Mode Optical Fibre”. Now, they had requested to correct the import item as applied by them.

The Committee reconsidered the case and decided to forward the firm’s representation to MeitY on 29.09.2021 for the examination & comments.

Decision: The Committee considered the case as per the agenda and decided to amend the description of import item at Sl. No. 1 as per comments of MeitY received via email dated 01.10.2021 as under:

1. The description of import item at Sl. No. 1 may be read as **“Preform of Silica for Manufacture of Telecommunication Grade Optical Fibre”**.

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 47

M. No.: NC/1/MEET/ Nov /202122/7 (Offline Cases) dated 16.11.2021	M/S Birla Furukawa Fibre Optics Pvt. Ltd.,	Status: Approved
Lic. No : 1710006165 dt. 27.08.2015		
HQ. No.: F.No. 01/80/050/00361/AM16/DES.I	Subject: Request for fixation of ad-hoc norms	
RLA No.: 17/24/040/00043/AM16		
Case History: This case was approved by NC in its meeting No.14/17 held on 11.10.2016 as per written comments furnished by DEIT vide their U.O. No. 17(52)/2015-IPHW dated 04.10.2016. The firm vide email dated 24.08.2021 had requested for correction in the import item serial No. 1 as Perform of Silica instead of Single Mode Optical Fiber. They had stated that they obtained advance authorization for export product "Single Mode Optical Fibre for Manufacture of Telecommunication Grade Optical Fibre Cable" with three import items. They had stated that as per Advance Authorization they had applied import item at Sl. No. 1 is mentioned as "Preform of Silica" whereas norms fixed by NC import item as "Single Mode Optical Fibre". Now, they had requested to correct the import item as applied by them. The Committee reconsidered the case and decided to forward the firm's representation to MeitY on 29.09.2021 for the examination & comments. Decision: The Committee considered the case as per the agenda and decided to amend the description of import item at Sl. No. 1 as per comments of MeitY received via email dated 01.10.2021 as under: 1. The description of import item at Sl. No. 1 may be read as " Preform of Silica for Manufacture of Telecommunication Grade Optical Fibre ". RA concerned may take further necessary action as per the decision of NC.		

Sl. No. 48

Sl. No.:		
M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021	M/s Bharat Heavy Electricals Limited Subject: Request for fixation of ad-hoc norms	Status: Deferred
Lic. No : 0910037147 dated 24.02.2009		
HQ. No.: 01/80/050/01812/AM09		
RLA No.: 09/24/040/427/AM09		
Case History: This case was ratified by Norms Committee vide meeting No. 38/80 dated 22.02.2011 as per written comments of DHI vide their U.O. Note No. 3(42)/10-TSW (B)/106 dated 15.02.2011. The firm vide their email dated 10.03.2021 had requested to revise the norms ratified in meeting No. 38/80-ALC2/2009 dated 22.02.2011 as per comments of DHI Letter No. 3(42)/10-TSW(B)/106 dated 15.02.2011.		
Decision: The Committee reconsidered the case and noted that the applicant's representation was forwarded to Consultant (Tech-3) for examination of the case on 26.08.2021 followed by a reminder on 29.09.2021. However, no comments have been received as yet. Therefore, the Committee decided to remind Consultant (Tech-3) for expediting the comments.		
Case is deferred.		

Sl. No. 49

Sl. No. 49

M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021	M/S Suttatti Enterprises Pvt. Ltd	Status: Deferred
HQ. No.: 01/80/162/005/AM22/DES-I	Subject: Request for fixation of ad-hoc norms	
Case History: The firm vide representation dated 01.01.2021 received on 16.07.2021 enclosing their letter dated 06.04.2021 for fixation of Input Output Norms (SEEPZ, Mumbai). They have stated that they are a 100% Export Oriented Unit having letter of permission (LOP) No. SEEPZ-SEZ/EOU/65/05-06V.II/05330 dated 06.04.2021 as amended and the LOP has been renewed for a further period of five years from 2021-22 to 2025-26 for manufacture and export of wide range of products mainly applicable for electrical industries: i. Shroud Plate Part No. 3789337 (ITC HS code 87089900) ii. Shroud Plate Part No. 3767399/4046002 (ITC HS code 87089900) Decision: The Committee reconsidered the case as per the agenda and noted that the applicant's representation was forwarded to MSME on 08.11.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. Case is deferred		

Sl. No. 50

Sl. No.: 50		
M. No.: NC/1/MEET/ Nov /202122/7 (Offline Cases) dated 16.11.2021	M/s Avasarala Technologies Ltd.	Status: Deferred
Lic. No : 0710078776 Date: 26.04.11		
HQ. No.: 01/80/050/00167/AM12/DES-I		
RLA No.: 07/21/040/00896/AM11		
Subject: Request for fixation of ad-hoc norms		
Case History: The case was rejected by NC in its Meeting No. 20/80 dated 27.12.11 due to non-submission of replied to the deficiency (raised by DIPP). Now, the firm vide representation dated 28.12.2020 received on 06.01.2021 furnished the reply of deficiency as raised by DPIIT and requested to fix the norms. They have stated that they have completed export obligation well in time as stipulated and requested to ratify the norms for import item Sl. No. 1 & 2 under General Note 4 and import item Sl. No. 3 with the wastage of 1% as mentioned in the Appendix 4E.		
Decision: The Committee reconsidered the case as per the agenda and noted that the applicant's representation was forwarded to DPIIT on 08.11.2021 for the examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.		
Case is deferred.		

Sl. No. 51

Sl. No.: 51		
M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021	M/s Bharat Heavy Electricals Limited	Status: Deferred
Lic. No : 0910035792 dated 09.01.2019		
HQ. No.: 01/80//50/1245/AM09	Subject: Request for fixation of ad-hoc norms	
RLA No.: 09/24/040/292/AM09		
Case History: This case was approved by NC in its Meeting No. 44/80-ALC2/2009 dated		

02.02.2010 as per recommendation of DHI letter No. 3/23/09/TSW9B) dated 12.01.2010. Now, the firm vide email dated has requested for revision of norms in respect of import item at serial No. 75 is deleted from import list requested to allow the same and import item at serial No. 92 ratified quantity for the said material is insufficient to meet their requirement.

Decision: The Committee reconsidered the case and noted that the applicant's representation was forwarded to **Consultant (Tech-3)** on 09.08.2021 for examination of the case. The case was discussed in the meeting and the Committee decided to refer the case to **DHI** for examination as per advice of **Consultant (Tech-3)**.

Case is deferred.

Sl. No. 52

Sl. No.: 02

M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021	M/s Bharat Heavy Electricals Limited	Status: Deferred
Lic. No : 0910036322 dated 16.12.2008		
HQ. No.: 01/80//50/1580/AM09		
RLA No.: 09/24/040/351/AM09		
Case History: This case was approved by NC in its Meeting No. 19/80 dated 11.12.2012 as per recommendation of DHI letter No. 3/42/10/Vol. 20/408 dated 11.12.2012. Now, the firm vide their email dated has requested for revision of norms in respect of import item at serial No. 12 is deleted from import list requested to allow the same and import item at serial No. 91 ratified quantity for the said material is insufficient to meet their requirement.		
Decision: The Committee reconsidered the case and noted that the applicant's representation was forwarded to Consultant (Tech-3) for examination of the case on 09.08.2021 followed by a reminder on 29.09.2021. However, no comments have been received as yet. Therefore, the Committee decided to remind Consultant (Tech-3) for expediting the comments.		
Case is deferred		

Sl. No. 53

Sl. No.: 66

M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021	M/s Bharat Heavy Electricals Limited	Status: Deferred
Lic. No : 0910045023 dated 03.01.2011		
HQ. No.: 01/80//50/701/AM11		
RLA No.: 09/24/040/450/AM11		
Subject: Request for fixation of ad-hoc norms		

Case	History:	This case was
ratified by Norms Committee in meeting No. 08/14 dated 09.07.2013 as per comments of DHI letter No. 3(42)/2010-TSW(B)/112 dated 31.05.2013. Now, the firm vide email dated 10.03.2021 has requested that import items at Sl.Nos. 2, 6 & 7 are raw material and the ratified quantity was restricted to 7960 Kgs, 4850 Kgs & 320Kgs by Norms Committee as against applied quantities 10000Kgs, 6000 Kgs & 2000Kgs respectively. They have stated that the ratified quantity was insufficient to meet their requirement & thus they have imported more than the ratified quantity. For the Justification of the same Accountability Certificate certified by the Central Excise Dept. has been enclosed in this regard for further consideration.		
The Committee reconsidered the case and noted that the applicant's representation was forwarded to Consultant (Tech-3) on 09.08.2021 for examination of the case. However, Consultant (Tech-3) had requested to forward this case to DHI. Therefore, the Committee decided to refer the case to DHI for examination and comments. As per NC decision, the applicant's representation was forwarded to DHI on 29.09.2021 for examination & comments.		

Decision: The Committee considered the case as per the agenda and noted the comments of DHI vide letter dated 16.11.2021 have been received stating that the applicant's representation was not clear and they sought some more information. Therefore, the Committee decided to ask from the applicant to furnish the following information as per comments of DHI:

1. Background note giving the NC decision/deficiency letter along with the corresponding reply in a chronological order.
2. Complete application with ANF 4B with all enclosures like Appendix-4E, Appendix-4K & Appendix-4H.

Case is deferred.

Sl. No. 54

M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021	M/s Dee Development Engineers Ltd.	Status: Deferred
Lic. No : 0510403207 Date: 22.06.2017		
HQ. No.: 01/80/050/00450/AM19/DES-I	Subject: Request for fixation of ad-hoc norms	
RLA No.: 05/23/040/00116/AM18/		

Case History: This case was rejected by the Norms Committee in its meeting No. 22/80-ALC2/2018 held on 28.02.2020 due to non-submission of the documents/information as called by TA / DHI. The firm vide email dated 16.04.2021 and 24.06.2021 had furnished soft copy of application and requested to re-consider their case for fixation of norms. The firm had furnished technical details along with details of wastages claimed, process flow charts and drawings of all the parts mentioned in the advance authorization.

The Committee reconsidered the case as per the agenda and noted that the firm's representation was forward to DHI on 26.08.2021 for examination of the case. The representative of DHI had asked for background note of the case along with previous decision of NC. Therefore, the Committee decided to send the same to DHI for examination & comments.

Decision: The Committee considered the case as per the agenda and noted the applicant's reply was sent to DHI on 06.10.2021 for examination and comments. DHI vide letter dated 16.11.2021 informed that the applicant's reply is incomplete as the applicant didn't answer to any of the points as raised in deficiency letter. The reply was not in chronological order with detailed background of the case i.e. decision of NC and other correspondence. Therefore, the Committee decided to ask from the applicant to furnish the following information as per comments of DHI:

1. Background note giving the NC decision/deficiency letter along with the corresponding reply in a chronological order.
2. Complete application with ANF 4B with all enclosures like Appendix-4E, Appendix-4K & Appendix-4H.

Case is deferred.

Sl. No. 55

Sl. No. 55

M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021	M/S BEML LIMITED	Status: Deferred
Lic. No : 0710104233 dated 20.05.2014		
HQ. No.: 01/80/050/00364/AM15	Subject: Request for fixation of ad-hoc norms	
RLA No.: 07/24/040/00050/AM15		
Case History: This case was rejected by NC in its M. No. 15/80dated 25.10.2016 due to non-submission of reply of deficiency (raised by DHI). The firm vide email dated 19.02.2021, 06.03.2021 & 10.08.2021 has furnished the technical documents containing Manufacturing Process and Nesting Diagram indicating scrap/wastage for Raw Materials and requested to fix the ad-hoc norms.		
Decision: The Committee reconsidered the case as per the agenda and noted that the firm's representation was forwarded to DHI on 23.08.2021 for examination of the case. Therefore, the Committee decided to ask from the applicant to furnish following information as per comments of DHI:		
1. A copy of complete application as per ANF-4B. 2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H. 3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order. 4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.		
Case is deferred.		

Sl. No. 56

M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021	M/S BEML LIMITED	Status: Deferred
Lic. No : 0710105280 dated 20.06.2014		
HQ. No.: 01/80/050/00361/AM15		
RLA No.: 07/24/040/00084/AM15		
Subject: Request for fixation of ad-hoc norms		
Case History: This case was rejected by NC in its M. No. 15/80dated 25.10.2016 due to non-submission of reply of deficiency (raised by DHI). The firm vide email dated 19.02.2021, 06.03.2021 & 10.08.2021 has furnished the technical documents containing Manufacturing Process and Nesting Diagram indicating scrap/wastage for Raw Materials and requested to fix the ad-hoc norms.		
Decision: The Committee reconsidered the case as per the agenda and noted that the firm's representation was forwarded to DHI on 23.08.2021 for examination of the case. Therefore, the Committee decided to ask from the applicant to furnish following information as per comments of DHI:		
1. A copy of complete application as per ANF-4B. 2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H. 3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order. 4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.		
Case is deferred.		

Sl. No. 57

Sl. No. 57

M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021	M/S BEML LIMITED	Status: Deferred
Lic. No : 0710105285 dated 20.06.2014		
HQ. No.: 01/80/050/00363/AM15		
RLA No.: 07/24/040/00079/AM15		
Subject: Request for fixation of ad-hoc norms		

Case History: This case was rejected by NC in its M. No. 15/80dated 25.10.2016 due to non-submission of reply of deficiency (raised by DHI). The firm vide email dated 19.02.2021, 06.03.2021 & 10.08.2021 has furnished the technical documents containing Manufacturing Process and Nesting Diagram indicating scrap/wastage for Raw Materials and requested to fix the ad-hoc norms.

Decision: The Committee reconsidered the case as per the agenda and noted that the firm's representation was forwarded to DHI on 23.08.2021 for examination of the case. Therefore, the Committee decided to ask from the applicant to furnish following information as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

Case is deferred.

Sl. No. 58

M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021	M/S BEML LIMITED	Status: Deferred
Lic. No : 0710105283 dated 20.06.2014		
HQ. No.: 01/80/050/00366/AM15		
RLA No.: 07/24/040/00103/AM15		
Subject: Request for fixation of ad-hoc norms		

Case History: This case was rejected by NC in its M. No. 15/80dated 25.10.2016 due to non-submission of reply of deficiency (raised by DHI). The firm vide email dated 19.02.2021, 06.03.2021 & 10.08.2021 has furnished the technical documents containing Manufacturing Process and Nesting Diagram indicating scrap/wastage for Raw Materials and requested to fix the ad-hoc norms.

Decision: The Committee reconsidered the case as per the agenda and noted that the firm's representation was forwarded to DHI on 23.08.2021 for examination of the case. Therefore, the Committee decided to ask from the applicant to furnish following information as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

Case is deferred.

Sl. No. 59

Sl. No.: 33

M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021	M/s Alstom Transport India Limited	Status: Approved
Lic. No : 0710112422 Dated 16.11.2017		
HQ. No.: 01/80/050/00162/AM18/ DES-I	Subject: Request for fixation of ad-hoc norms	
RLA No.: 03/94/040/00227/AM18		
Case History: The case was approved by NC in its Meeting No. 03/80 dated 08.05.2019 as per written comments of DHI vide U. O. No.: DES-1/ALST/RAIL-1-2018-HEI dated 26.11.2018. The firm vide representation dated 15.06.2021 has stated that they have obtained Advance authorization importing 694 components and raw material on a customs duty free basis for manufacturing metro rail coaches. They have stated that the norms were ratified as per as per written comments of DHI vide U. O. No.: DES-1/ALST/RAIL-1-2018-HEI dated 26.11.2018. Whereas, import item at serial No. 33, 35 131 to 139, 215 and 326 were deleted. The firm has stated that the rejected input comprise approximately 6% of the total cost of component & row material used in manufacturing of metro rail coached. These items are key to and indispensable for manufacturing of metro rail coaches.		
The Committee reconsidered the case and noted that the applicant's representation was forwarded to DHI on 23.08.2021 for examination of the case.		
Decision: The Committee considered the case as per agenda and decided to fix the norms as per comments of DHI dated 16.11.2021 as under:		
Item No. 215 may be allowed on repeat basis of AA No. 0710099232 dated 28.10.2013.		
RA concerned may take further necessary action as per the decision of NC.		

Sl. No. 60

M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021	M/S MSS India Pvt. Ltd.	Status: Approved
HQ. No.: 01/80/162/005/AM22		
	Subject: Request for fixation of ad-hoc norms	
Case History: SEEPZ Mumbai vide their letter dated 30.08.2021 had forwarded the representation of M/s MSS Limited, Nashik (EOU) for fixation of input-output norms (SION) for the Scrap wastage for the year 2020-21 in terms of para 6.08 (e) of FTP 2015-20. The firm has submitted that in DGFT online portal there is no link/option for filing application for fixation of SION for 100% EOU. The firm is a 100% Export Oriented Unit (EOU) having Letter of Permission (LOP) as renewed for a period of five years from 2019-20 to 2023-24 vide letter No. SEEPZ-SEZ/EOU/28/48/98-99/V-X/10864 dated 30.06.2021 for manufacture and export of wide range of products mainly applicable for electrical industries. There are a large number of components and main raw materials used in the manufacture of various electrical components are copper profiles/sections/bars/rods/strips/plates/foil, Aluminium rods/bars/Flats, Brass rods/bars/flats, lead ingots, copper cables, moulding granules/powder etc. The firm has submitted the application for fixation of ad-hoc norms for the FY 2020-2021 and for fixation of input-output norms (SION) in terms of para 6.08 (e) of FTP read with para 6.06 of HBP 2015-2020 as amended. The application was referred to DPIIT for examination and comments. DPIIT's comments have been received vide U.O. No. P-47011/46/2021-TSW dated 15.09.2021.		

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc wastage norms as per comments of DPIIT vide U. O. No.: P-47011/46/2021-TSW dated 15.09.2021. (Copy enclosed)

O/o Development Commissioner, SEEPZ, Mumbai may take further necessary action as per the decision of Norms Committee.

Sl. No. 61

M. No.: NC/1/MEET/ Oct/202122/7 (Offline Cases) dated 16.11.2021	M/S Victora Auto Pvt. Ltd.	Status: Deferred
Lic. No.: 0510407583 dt. 23.08.2018		
HQ. No.: 01/80/050/00195/AM19	Subject: Request for fixation of ad-hoc norms	
RLA No.: 05/24/040/00296/AM19		

Case History: This Case was approved by NC in its Meeting No. 01/80 dated 03.04.2019. The firm has stated that inadvertently they have submitted the online application with export & import quantity in KGs as same without any wastage. Therefore, on the basis of online application submitted at the office of Add. DGFT CLA, New Delhi norms was fixed by DGFT in its meeting No. 05/80 dated 28.06.2018. Hence, they have requested to reconsider their application on basis of actual wastage and revise the norms.

Decision: The Committee reconsidered the case and noted that the applicant's representation was forwarded to MSME on 09.11.2021 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

संतोष कुमार दुबे / Santosh Kumar Dubey
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
Ministry of Commerce & Industry
भारत सरकार, नई दिल्ली
उद्योग भवन, New Delhi

35
16.11.2021

11

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject - M/s ISGEC Hitachi Zosen Limited - A.A. No.0510410946 dated 14.06.2019
Reference - D G F T F No 01/80/050/00092/AM20

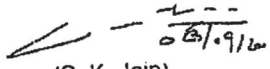
DGFT(DES-1) may kindly refer to their e-mail dated 10th August 2021 forwarding firm's reply for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant A.A. may be ratified as under:

1. Net Fabricated weights of export items at Sl.No.1, 2, 3 & 4 may be specified as 640 MT, 946.20 MT, 1070 MT and 685 MT respectively.
2. Import items at Sl. No. 1 to 8, 25 and 26 shall be of relevant grade and thickness as contained/utilized in the export items.
3. Quantity of import item at Sl.No.1 may be allowed as 941684 Kgs as 1.039 Kgs/Kg content in the export items at Sl. No. 1 & 2, as claimed by the firm.
4. Quantity of import item at Sl.No.2 may be allowed as 55087 Kgs as 1.041 Kgs/Kg content in the export item at Sl. No. 1, as claimed by the firm.
5. Quantity of import item at Sl.No.3 & 4 put together may be allowed as 1167253 Kgs as 1.037 Kgs/Kg content in the export items at Sl. No. 1 to 4, as claimed by the firm.
6. Quantity of import item at Sl.No.5 may be allowed as 7977.4Kgs as 1.015Kgs/Kg content in the export items at Sl. No. 1 to 4, as claimed by the firm.
7. Quantity of import item at Sl.No.6 may be allowed as 112489 Kgs as 1.016Kgs/Kg content in the export items at Sl. No. 1 to 4, as claimed by the firm.
8. Quantity of import item at Sl.No.7 may be allowed as 132936 Kgs as 1.015Kgs/Kg content in the export items at Sl. No. 1 to 4, as claimed by the firm.
9. Quantity of import item at Sl.No.8 may be allowed as 11132 Kgs as 1.013Kgs/Kg content in the export item at Sl. No. 1, as claimed by the firm.
10. Quantity of import item at Sl.No.9 may be allowed as 243 Nos. on net to net basis. Duty free weight of this may be allowed as 154600Kgs. inclusive of 1.45% wastage as claimed by the firm.
11. Import item at Sl.No.10 may be deleted as not required by the firm.

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12. Quantity of import item at SI.No.11 and 12 put together may be allowed upto 2 % of FOB value of exports.
13. Quantity of import item at SI.No. 13 may be allowed as 250Nos on net to net content basis with accountability clause.
14. Quantity of import item at SI.No. 14 may be allowed as 1140Nos on net to net content basis with accountability clause.
15. Quantities of import items at SI.No.15 to 17 may be allowed as applied for i.e. 54000 Kgs, 7300 Kgs and 7300Kgs respectively.
16. Quantities of import items at SI.No.18 to 21 may be allowed as 23436 Kgs, 6380Kgs, 6036Kgs and 6036Kgs respectively.
17. Quantities of import items at SI.No.22 to 24 may be allowed as applied for i.e. 2800Kgs, 4000Kgs and 4000Kgs respectively.
18. Quantity of import item at SI.No.25 may be allowed as 615289Kgs as 1.040Kgs/Kg content in the export items at SI. No. 3 & 4, as claimed by the firm.
19. Quantity of import item at SI.No.26 may be allowed as 103096Kgs as 1.035Kgs/Kg content in the export items at SI. No. 3 & 4, as claimed by the firm.
20. Quantity of import item at SI.No.27 may be allowed as 14000Kgs as 1.037Kgs/Kg content in the export items at SI. No. 3 & 4, as claimed by the firm.
21. Import item at SI.No.28 may be deleted as not required by the firm.
22. Quantity of import item at SI.No.29 may be allowed as 20668Kgs.

Norms Committee may take a view.


(S. K. Jain)
Development Officer
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DGFT(Sh. Santosh Kumar Dubey, Dy.DGFT, DES-I)
DPIIT U.O.NO. P-47011/98/2019-TSW dated 06.09.2021

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

60
16.11.2021

Subject:- M/s MSS India Private Limited, Nashik,(EOU) for fixation of Scrap Wastage norms for the year 2020-21, in terms of para 6.08(e) of Foreign Trade Policy 2015-20.

Reference- D.G.F.T. email dated 13.09.2021

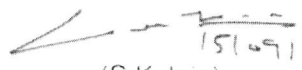
DGFT(DES-1) may kindly refer to their e-mail dated 13th September, 2021 forwarding therewith an application received from M/s MSS Limited, Nashik (EOU), thorough Development Commissioner, SEEPZ, Mumbai for fixation of Scrap wastage norms for the scrap arising out of production process during the year 2020-21 in terms of para 6.08(e) of Foreign Trade Policy 2015-20.

2. Firm, a Export Oriented Unit(EOU) is engaged in the manufacture of various components mainly for electrical industries. There are a large number of components and main raw materials used in the manufacture of various electrical components are Copper profiles/sections/bars/ rods/strips/plates/foil, Aluminium rods/bars/Flats, Brass rods/bars/Flats, Lead Ingots, Copper cables, Moulding Granules/Powder etc.

3. In line-with their scarp wastage norms fixed earlier, it is recommended that scrap wastage norms for various components for Electrical industry, for the year 2020-21 may be fixed for the EOU, in terms of para 6.08(e) of the Foreign Trade Policy 2015-20, as per Annexure, duly certified by the Chartered Engineer, Chartered Accounts and their jurisdiction Custom Authorities.

Norms Committee may take a view.

Encl: Annexure (attested)


15/09/2021

(S.K.Jain)

Development Officer

Tel.23063166

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DGFT(Sh. Santosh Kumar Dubey, Dy.DGFT, DES-I)
DPIIT U.O.NO. P-47011/46/2021-TSW dated 15.09.2021

MSS India Private Limited(100%EOU)
H-8, MIDC, AMBAD, NASHIK-422010

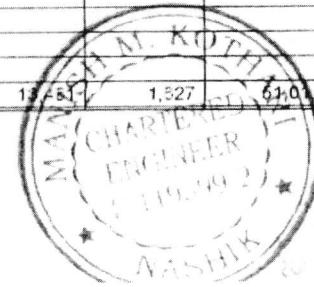
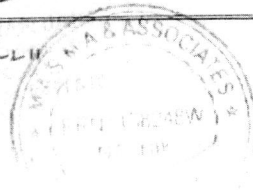
FY-2020-21



Annexure

SI No. 10 to ANF-4B - Production and consumption data of the manufacturer for the year 2020-21

Sr No.	Total Production of the export product		Qty (KGS)	Quantity of the different inputs consumed/used	Quantity consumed / Unit Production					Net Weight of RM Consumed	% Of Scrap
	Name of the Products	Qty (Nos.)			RM Consumed	Copper Scrap	Aluminium Scrap	Brass Scrap	Lead Scrap		
					KGS	KGS	KGS	KGS	KGS	KGS	
1	EC Busbar	13,330	7,03,516	Copper Profile, Section, Bar, Plates & Foils	7,45,145	41,629				7,03,516	6%
				Aluminum Profile, Section, Bar, Plates & Foils	-					-	
2	Press Work Item - Em Components & Mech Parts Small Precision Plastic And Metal Parts	32,89,350	10,76,499	Copper Bar, Flats, Rods, Strips	13,17,312	2,40,813				10,76,499	
			26,433	Aluminum Flats	30,306		3,873			26,433	13%
3	Fabricated Busbars	56,568	68,888	Copper Bar, Flats, Rods, Strips	82,112	13,224				68,888	16%
				Brass Bars, Rods, Flats, Strips, Sheets						-	
4	Laminated Connectors	4,62,006	1,73,850	Copper Foils	2,05,711	31,861				1,73,850	15%
5	Cast Pillars	35,89,405	11,70,026	Lead Ingots	11,71,653				1,527	11,70,026	0%
			17,360	Copper Flats	20,894	3,534				17,360	17%
			1,42,220	Moulding Granuals	1,42,220					1,42,220	0%
			28,922	Brass Rods	37,830			8,918		28,922	24%
6	Bolted Moulded Connectors	1,08,80,209	1,10,458	Copper Strips	1,98,360	37,902				1,10,458	44%
			3,84,320	Copper Cable (Covered in KGS equivalent)	3,84,320					3,84,320	0%
			87,950	Moulding Granuals	87,950					87,950	0%
7	Machined & Forged Components - Em Components & Mech Parts Small Precision Plastic And Metal	35,74,477	7,32,514	Copper Bars, Rods, Flats, Strips, Sheets	9,91,888	2,59,374				7,32,514	25%
			30,688	Aluminium Rods, Bars, Flats	35,598		4,910			30,688	14%
8	Electrical and Auto Assemblies	8,24,835	2,98,482	Copper Bars, Rods, Flats, Strips, Sheets	3,71,100	72,613				2,98,482	24%
			10,840	Brass Bars, Rods, Flats, Strips, Sheets	15,393			4,553		10,840	42%
9	Moulding Component	21,07,124	37,592	Moulding Granuals, Powders	37,592					37,592	0%
10	Braided Connector	9,627	475	Copper Wire	520	45				475	9%
			45	Copper Bar, Flats, Rods, Strips	52	3				45	6%
	Total	2,48,06,931	51,01,077		56,75,955	7,51,002	8,783	13,453	1,527	64,01,077	15.2%



Com to be signed
Vignesh